

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**(Civil Appellate Jurisdiction)**  
**S. A. No. 436 of 2018**

.....

Shambhu Thakur	.....	..... Appellant
<b>Versus</b>		
Gyan Prakash Mourya		..... Respondent

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through : Video Conferencing)**

For the Appellant	.....	: Mr. Ayush Aditya, Advocate
For the Respondent		: Mr. Jitesh Kumar, Advocate

**07/25.06.2020**

Though the case has been fixed for hearing on the joint prayer of learned counsel for the parties, in terms of order dated 11.02.2020.

However, when the case is taken up, learned counsel for the appellant, Mr. Ayush Aditya has submitted that hearing may be taken up after lock down period is over, as it require some perusal of documents.

Learned counsel for the respondent has submitted that any date may be fixed as it is a case of eviction under the provisions of Jharkhand Building (Lease, Rent and Eviction) Control Act, 2000.

Let the case be listed on 02.11.2020, considering to be a case of eviction.

**(Kailash Prasad Deo, J.)**